

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../ 2 0 0 7  
CC 6 3 1 6 / 2 0 0 7

(From the judgement and order dated 0 6 / 1 2 / 2 0 0 6 in CW P No. 2 8 0 0 / 1 9 9 2 of  
The HIGH COUR T OF PUN J A B & HA R Y A N A AT CHAN DI G A R H)

STA T E OF PUN J A B & ORS. Petitioner(s)

VE R S U S

G.S. RAN D H A W A Respondent(s)

With I.A.No. 1 (for c/delay in filing SL P )

Date: 3 0 / 0 7 / 2 0 0 7 This Petition was called on for hearing today.

CORA M :

HON' B L E MR. JUS T I C E H.K. S E M A  
HON' B L E MR. JUS T I C E LO K E S H W A R SING H P A N T A

For Petitioner(s)  
Mrs.R ach a n a Joshi Issa r,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
OR D E R

Delay condoned.

Leave granted.  
Stay of the impugned judgment.  
Tag this matter with C.A.No.5 2 9 2 / 2 0 0 4 .

(PA W A N KUMA R)  
COURT MAS T E R

(ANAN D SING H)  
COURT MAS T E R